

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-503
IB-68/ND/2022

IN THE MATTER OF:

Jainco Industries

....Applicant

Vs.

Shree Ambika Impex Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Aashish Gupta, Mr. SP Singh Chawla, Mr. Kunal
Surhatia, Mr. Sachin Tanwar, Advs.

For the Respondent : Mr. Milind Gautam, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and submitted that their written submissions are now reflected on the e-portal. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their written submissions. However, their written submissions are still not reflected on the e-portal. On the last date of hearing i.e. 01.04.2024, last opportunity was given to the parties to approach the Registry and cure the defects. However, till now Corporate Debtor's written submissions are not on record. In the interest of justice, once again last opportunity is given to the Corporate Debtor to bring on record their written submissions failing which the matter will be considered on the basis of materials available on record. List the matter on **06.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)